

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00156/2019

Dated Wednesday the 13th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

S. Rajan
Medically Incapacitated
Chief Trains Clerk
Tiruchchirappalli Division
Southern Railway
Trichy. ... Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India represented by
The General Manager
Southern Railway
Park Town, Chennai 600 003.

2. The Divisional Railway Manager
Tiruchchirappalli Division
Southern Railway, Trichy – 620 001. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the service register of the applicant and the representations dated 07.05.2017 & 17.08.2017 and to direct the respondents to consider and pass a speaking order and further to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant had made representations on 07.05.2017 and 17.08.2017 which are still pending for consideration. Learned counsel for the applicant would urge that the respondents be directed to consider the representations and take a decision within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A6 & A7 representations of the applicant dt. 07.05.2017 & 17.08.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

13.02.2019

SKSI